

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 60/TT/2020

Subject : Truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for transmission assets under System Strengthening - XI in Southern Region

Date of Hearing : 26.2.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member

Petitioner : Power Grid Corporation of India Ltd. (PGCIL)

Respondents : TANGEDCO and 17 others

Parties Present : Shri S.S. Raju, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Anshul Garg, PGCIL
Shri V.K. Singh, PGCIL
Shri Amit K. Jain, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for 5 transmission assets under System Strengthening-XI in Southern Region, namely, Asset 1:LILO of Circuit-II of Udumalpet- Madakathara (North Trichur) 400 kV D/C Line at Chulliar/Palakkad S/S; Asset 2: LILO of Circuit-I of Udumalpet-Madakathara (North Trichur) 400 kV D/C Line at Chulliar (Palakkad); Asset 3:63 MVAR Bus Reactors at Palakkad (Chulliar); Asset 4:1X315 MVA 400/220 kV ICTs with associated bays and 220 kV Downstream System at Palakkad (Chulliar); Asset 5:1X315 MVA 400/220 kV ICTs with associated bays and equipment at Chulliar (Palakkad). The tariff for the instant assets for 2009-14 period was trued up and tariff for 2014-19 period was allowed vide order dated 7.3.2016 in Petition No. 551/TT/2014. The instant assets were put into commercial operation in 2009-14 period. Further, he submitted that there was a marginal variation from the approved add-cap and actual add-cap for 2014-19 period.

2. In reply to a query of the Commission regarding add-cap and initial spares, the representative of the petitioner submitted that the same has been has been filed vide affidavit dated 25.2.2020, as sought vide Commission's letter dated 18.2.2020. As regards add-cap in case of Asset-II, the representative of the petitioner submitted that it is related to land compensation and the details shall be filed on affidavit.



3. The Commission directed the petitioner to submit the following information on affidavit with an advance copy to the respondents by 14.3.2020:

- a. Justification regarding the add-cap claimed for 2014-19 and 2019-24 period of ₹ 482.42 lakh which is higher than the approved add-cap of ₹ 230 lakh on account of balance/retention payment. The amount now claimed is higher and also includes amount pertaining to unexecuted work. Explain the reasons for Variation along with supporting documents. Also explain the nature of add-cap for Asset-II.
- b. Confirmation that no previously undischarged liabilities are pending other than the claimed in the petition.
- c. Confirmation that no “previously recognized liabilities” remain to be discharged other than those estimated for the 2019-24 period for all assets

4. Subject to above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

